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Monday, July 26, 2021

Sravana 4, 1943 (Saka)

LOK SABHA DEBATES

(English Version)

Sixth Session
(Seventeenth Lok Sabha)



(Vol. XII Contains Nos. 1 to 10)

LOK SABHA SECRETARIAT
NEW DELHI

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THE SPEAKER

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LOK SABHA DEBATES

LOK SABHA

Monday, July 26, 2021/Sravana 4, 1943 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

11.00 hrs

REFERENCE BY THE SPEAKER

**Homage to the martyrs of Kargil war on the 22nd Anniversary of the Kargil
Vijay**

[Translation]

HON. SPEAKER: Hon. Members, as you are aware, today we are celebrating the 22th anniversary of Kargil Vijay in memory of the valour and sacrifice of the Indian Armed Forces. On this occasion, the House felicitates the indomitable courage and gallantry of the Indian soldiers, who, in discharge of their duties to win the Kargil War, overcame the uncontrollable odds, the adverse terrain and weather and the enemies situated at high altitude.

The nation is grateful to all those martyrs who made the supreme sacrifice in this regard. On this day, we also express our deep gratitude to the families of those martyrs who sacrificed their lives for the nation.

This House will stand silent for a while to pay respect to all those Brave hearts who have been martyred for the security and dignity of the country.

The Members then stood in silence for a short while.

...(Interruptions)

SHRI MANISH TIWARI (ANANDPUR SAHIB): Hon. Speaker Sir, Hon. Prime Minister is not present in the House....*(Interruptions)*

HON. SPEAKER: I am extremely happy to inform you.

...*(Interruptions)*

HON. SPEAKER: Manish ji, I want to say something about the Olympics.

...*(Interruptions)*

11.03 hrs

FELICITATIONS BY THE SPEAKER

**Congratulations to Indian Weightlifter Chanu Saikhom Mirabai for winning
Silver Medal at Summer Olympics, Tokyo**

HON. SPEAKER: I am extremely happy to inform you that Ms. Saikhom Mirabai Chanu has won a Silver Medal for India in Weightlifting Competition at the Olympic Games. This is the first such medal for the country in these games. On behalf of me and the House, I congratulate Ms. Chanu and hope that other sportspersons will also excel in their respective competitions and make the country proud.

...(Interruptions)

(11.03 ½hrs).

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Question No. 81, Shri Bidyut Baran Mahato ji

...(Interruptions)

11.04 hrs

At this stage, S/Shri Gurjeet Singh Aujla, Gaurav Gogai, Sushri Mahua Moitra, Shrimati Harsimrat Kaur Badal, Shrimati Kanimozhi Karunanidhi, Shri Bhagwant Mann and some other hon. Members came and stood on the floor near the Table.

...(Interruptions)

(Q. 81)

[Translation]

SHRI BIDYUT BARAN MAHATO: Hon. Speaker Sir, first of all, I would like to thank you for giving me an opportunity to speak in Question Hour.... *(Interruptions)*

The responsibility of the Department of Education of the country is now under the tutelage of the hon. minister, I congratulate and wish the hon. minister for that.... *(Interruptions)*

Expenditure on research in India is very less as compared to the developed countries.... *(Interruptions)* In the developed countries of America, Israel and Europe, 2 per cent to 4 per cent of GDP is spend on research.... *(Interruptions)* On August 15, the Hon. Prime Minister of India had announced the National Research Foundation from the ramparts of the Red Fort.... *(Interruptions)* This has also been emphasized in the National Education Policy.... *(Interruptions)* In this regard, I would like to know from the hon. minister as to what is the updated status of the constitution of the National Research Foundation and how much progress has been made so far in this regard? *...(Interruptions)* Now, what the Government of India is doing to increase the expenditure on research? *...(Interruptions)*

SHRI DHARMENDRA PRADHAN: Hon. Speaker Sir, the hon. Member has

collectively asked a question about making the country self-reliant in the field of research and skill development in higher education. The National Research Foundation has been announced in the New Education Policy....*(Interruptions)* On the last August 15, the Hon. Prime Minister had mentioned in his speech at the Red Fort that the Government of India is committed to form an undertaking in this regard and intensive discussions are going on with regard to the Principal Scientific Advisor and related departments....*(Interruptions)* Through the Budgetary provisions and all the funds of other departments related to research, The Government has kept Rs. 50 thousand crores for research in the coming five years. This research will bring new innovation and fulfil the basic requirements of the country. This venture will bring convenience to the lives of ordinary people and will help students of India in new research. Such efforts are being made by the government....*(Interruptions)*

SHRI BIDYUT BARAN MAHATO: Sir, Hon. Minister has talked about providing primary education in the local language in the National Education Policy....*(Interruptions)* local languages should be given preference and primacy in research and skill development also, .Primary and higher education is provided in the local languages in countries like China, Japan, France, Germany, Russia etc....*(Interruptions)*

Sir, I want to know from the hon. minister that what is the action plan of the Government to increase the syllabus of local languages and reading-speaking in local languages. I also want to know that whether the Government will consider formulating and implementing a national policy to provide high-quality textual content in the field of education, research and skill development in local languages? ...*(Interruptions)*

SHRI DHARMENDRA PRADHAN: Sir, the question of the hon. Member is very important that whether the Government is making efforts to advance the reading-speaking in local languages or not. It is elaborately described in the New

Education Policy that the local languages, especially the mother tongue, should be prioritized....*(Interruptions)* After the year 2014, the hon. Prime Minister Shri Narendra Modi ji himself has led this matter....*(Interruptions)* I want to give an example in this regard. Medical entrance exam NEET is conducted in 13 languages in India, i.e., in all local languages like Marathi, Telugu, Tamil, Assamese, Malayali, Gujarati, Kannada, Odia and this time it is being conducted in Punjabi also. .Apart from that, after passing JEE, the study of first year of engineering in any college of the country should be available in local languages also. For that AICTE has already introduced a course....*(Interruptions)* 14 Engineering Colleges of the country have adopted that course. This is the priority of the Government of India and we believe that if a student studies in their mother tongue till higher education, then he will be able to understand more and innovate more. One has to learn English and the Official Language Hindi, but learning and teaching local languages is one of the priorities of our government. ...*(Interruptions)*

HON. SPEAKER: Shri Ravi Kishan Ji.

...(Interruptions)

HON. SPEAKER: Question Nos.-82 and 94 are clubbed.

...(Interruptions)

HON. SPEAKER: Shri P V Midhun Reddy.

(Q. 82 & 94)

[English]

SHRI P.V. MIDHUN REDDY: Sir, through you, I would like to ask this from the hon. Finance Minister. ... (Interruptions) After the withdrawal of regulatory forbearance in 2015, the RBI conducted a detailed Asset Quality Review and this led to various adverse consequences for the MSME sector. ... *(Interruptions)* When is the Government again planning to conduct the Asset Quality Review? ... *(Interruptions)* What steps are they taking so that the MSME sector is not affected in the future? ... *(Interruptions)* Thank you. ... *(Interruptions)*

SHRIMATI NIRMALA SITHARAMAN: Sir, during the Corona, we took several steps in order that the MSME gets immediate relief inclusive of changing the definition. ... *(Interruptions)* Since 2019, there have been several restricting formulae given to MSME and that has been conducted under the RBI's guidelines. ... *(Interruptions)* The stress in case of MSME was addressed through the Emergency Credit Guarantee Liquidity Scheme that we offered and it saw a great response from the MSMEs themselves. ... *(Interruptions)* This Scheme is now being expanded by another Rs. 1.5 lakh crore more. ... *(Interruptions)* Therefore, what was up to Rs. 3 lakh crore given as a security guaranteed loan now has been expanded by another Rs. 1.5 lakh crore. ... *(Interruptions)* So, up to Rs. 4.5 lakh crore guarantee is being given without security to give further liquidity through term loan or through working capital for the MSMEs. ... *(Interruptions)*

[Translation]

HON. SPEAKER: Do you want to ask another question?

...(Interruptions)

[English]

SHRI P.V. MIDHUN REDDY: Yes, Sir, I would like to ask my second supplementary.

... (Interruptions)

Sir, through you, I would like to know this from the hon. Minister. ...

(Interruptions) For issues where payments are pending from the Government -be it the Central Government or the State Government -- to the MSME or small people who are doing works for the Government are asked to pay GST without actual realisation of money. ... *(Interruptions)*

This is leading to serious financial crunch for the companies, especially, when the payment is pending from the Government, and their inability to pay the GST is leading to a lot of penalties and cases. ...

(Interruptions)

So, I would like to know this from the hon. Finance Minister. ... *(Interruptions)*

Is there any proposal from the Government for instances where payments are pending from the Government to exempt them from paying the GST? ...

(Interruptions) I am asking this because if the Government itself is not paying the GST and just billing is done, then I think that it is not wise to ask the MSME or people who have executed the Government contracts to pay the GST. ...

(Interruptions) Thank you, Sir. ... *(Interruptions)*

SHRIMATI NIRMALA SITHARAMAN: Sir, the hon. Member has raised a very important and critical issue of Government dues to the MSMEs. ... *(Interruptions)* I remember hon. Minister, Shri Gadkari ji, also speaking to me about it with great concern. ... *(Interruptions)* I have reviewed it last year, in 2020, from the point of view of the Central Government and the various Departments, which owe money to the MSMEs, inclusive of the Public Sector Undertakings. ... *(Interruptions)* We have made sure that the standard as per Rule 45 be not crossed and all dues be paid from the Government side for the MSMEs. ... *(Interruptions)*

More importantly, the TReDS platform where these MSMEs payments can be discounted, if they are on the platform, is very actively encouraged by us. ... *(Interruptions)* Of course, as regards GST, it is the GST Council, which will have to take a call on how they would want the States also to get into this scheme of things so that MSMEs get their dues. ... *(Interruptions)* It is because when we say Government dues, they are not just the Central Government's dues or they are not just the Central Government's Public Sector Undertaking dues, but they are also dues from the State Governments and State-owned Public-Sector Undertakings. ... *(Interruptions)* So, as far as the Central Government is concerned, we have taken this position that any pending payment will have to be given within 45 days and I am personally monitoring it. ... *(Interruptions)*

As regards, the GST payment, the GST Council is the final authority. It is they who have to take a call.

KUMARI GODDETI MADHAVI: Sir, whether the Government has held a meeting with the representatives of the MSMEs sector to understand the practical difficulties being encountered by them with regard to the restructuring of loans by the banks in the last one year? If yes, the details thereof?... *(Interruptions)*

SHRIMATI NIRMALA SITHARAMAN: Sir, this question is again related to the MSMEs and the payments which are due to them, and also related to restructuring, about which the RBI has also been active. In this regard, the RBI have come up with a scheme under which a three-year lending in REPO rate is made available for the MSMEs. About Rs. 10,000 crore is what we are talking about and of the intervention of the RBI. This amount will help the Micro Finance Institutions, through the banks, to restructure the loans of the MSMEs.

HON. SPEAKER: Shri Nama Nageswara Rao

...*(Interruptions)*

SHRI NAMA NAGESWARA RAO: Q. 94.

SHRIMATI NIRMALA SITHARAMAN: Sir, the credit support to the MFIs is an important area. Only recently, we have made an announcement that we shall extend more credit to the NBFCs, and through the MFIs. To that extent, an announcement was made just after the second wave. Through this, we expect to reach small customers in tier-III and tier-IV cities so that small borrowers will have some money reaching them. Sir, Rs. 1.50 lakh crore will be given without any security, through the MFIs. This way, we expect to reach the smaller towns and the MFIs, which are waiting for more money to be made available to them so that they can, in turn, extend further credit. This is being attended to by the Government...
(Interruptions)

[Translation]

HON. SPEAKER: Question Nos. 83 and 100 are clubbed.

...*(Interruptions)*

HON. SPEAKER: Question No. 83, Shri E.T. Mohammed Basheer.

...(Interruptions)

HON. SPEAKER: Question No. 100, Shri Sanjay Seth.

...(Interruptions)

(Q. 83 and 100)

[Translation]

SHRI SANJAY SETH: Sir, I request the Hon. Minister that are there any guidelines regarding enrolment of children who have lost their parents to Corona infection?... (Interruptions) Has the Government made any arrangement for the education of those children?... (Interruptions) In recent times, the attraction of parents and children regarding Central School has increased....*(Interruptions)* Whether the Government considering to increase the number of seats in Kendriya Vidyalayas in this scenario? (Interruptions)

SHRI DHARMENDRA PRADHAN: Sir, there was a special purpose of opening Central Schools....*(Interruptions)* In India, the Central Government employees, the children of employees working in the military and paramilitary forces study in the same area where they live....*(Interruptions)* Kendriya Vidyalayas have been opened for them....*(Interruptions)* Today, the number of Kendriya Vidyalayas in the country has reached 1248....*(Interruptions)* About one lakh ten thousand students study there....*(Interruptions)*

Hon. Member's request is correct that seats should be increased in Kendriya Vidyalayas, but education is basically a responsibility of the State....*(Interruptions)* The Government of India has opened Central schools for its employees as a moral responsibility....*(Interruptions)* We increase the capacity of Central Schools as per the availability of finance....*(Interruptions)* Every year we open some new schools also....*(Interruptions)* There is a process for that....*(Interruptions)* The children of those who have died from Corona should get an opportunity of education on the basis of merit. The Central School also takes their responsibility....*(Interruptions)*

HON. SPEAKER: Question Nos. 84 and 96 are clubbed.

...*(Interruptions)*

HON. SPEAKER: Shri K. Sudhakaran

... *(Interruptions)*

HON. SPEAKER: Shri Pradyut Bordoloi

... *(Interruptions)*

HON. SPEAKER: Shri Uday Pratap Singh.

(Q. 84 and 96)

[Translation]

SHRI UDAY PRATAP SINGH: Thank you, Hon. Speaker Sir. I would like to know from the hon. minister through you that the rate of petroleum products in Hindustan is different in every state...*(Interruptions)* Since every state has independence to tax petroleum products according to its wish, so due to this reason, there is a huge difference in their prices as well...*(Interruptions)* Through you, I want to know from the hon. Minister that in the future, since this is the subject of the GST Council ...*(Interruptions)* Will the Ministry or the Government urge the GST Council to bring petroleum products under the ambit of GST, so that the rate of petroleum products in the country will remain same everywhere and that rate can also fall? *(Interruptions)* Through you, I want to know from the hon. minister...
(Interruptions)

[English]

SHRI HARDEEP SINGH PURI: Sir, I would like to inform the hon. Member that the pricing of petroleum products is determined based on the world market prices after deregulation of the sector in 2010 by the UPA Government. ... *(Interruptions)*

Today, 85 per cent of our crude oil consumption is imported and the world market prices are determined by the producing and exporting countries. ... *(Interruptions)*

Typically, on one litre of petrol, if the blended petrol costs Rs. 40, the petroleum companies make Rs. 4. On top of that, the Central Government imposes Excise Duty of Rs. 32 per lite and the State Governments raise taxes, sometimes to as high as 39 per cent, etc. ... *(Interruptions)*

With regards to the question of GST, the Constitution clearly says after the last Amendment that it is the GST Council which will determine whether petrol and diesel will be covered by the GST. ... *(Interruptions)* This is a recommendation which has to come from the GST Council. But I would like to inform the hon. House, since I have the floor, that based on the rate of Rs. 32 per litre that we collect by way of Central Excise Duty and other duties, we are providing 80 crore citizens free meals under the Pradhan Mantri Garib Kalyan Anna Yojana and we are providing free vaccines to crores of Indian citizens. ... *(Interruptions)* Since 2014, the rise of minimum support price (MSP) from 30 to 70 per cent for all major crops has benefited the Indian farmers. Ten crore families of farmers have benefited under PM Kisan Samman Nidhi Yojana with more than Rs. 1.35 lakh crore transferred directly into their accounts. ... *(Interruptions)* I could go on listing. The Pradhan Mantri Ujjawala Scheme and all such schemes come from the Central Excise Duty. The State Governments charge VAT and, in some States, as I mentioned, the VAT percentage is as high as 39 per cent. I can go into that of other States as well. ... *(Interruptions)*

[Translation]

HON. SPEAKER: Hon. Members, if you want answers, then go to your respective seats. The government wants to answer. I am again requesting that if you want answers, go to your respective seats. The government wants to answer. You do not want to listen to the reply. You are demanding answers by raising slogans. This is

not appropriate. The public has elected you to raise issues, raise their problems and raise their needs in the House. You are raising slogans, showing placards. You are bringing down the dignity of the House. Hon. Members, this is not fair. You have been elected by the public to raise their issues. Please go to your respective seats. The government is ready to answer your questions. You raise slogans to ask for answers and do not want to listen.

...(Interruptions)

HON. SPEAKER: The House stands adjourned till 2:00 pm.

11.24hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

***WRITTEN ANSWERS TO QUESTIONS**
(Starred Question Nos.85 to 93, 95 and 97 to 99
Unstarred Question Nos.921 to 1150)
(Page No 24 to 582)

*Available in Master copy of the Debate, placed in Library.

14.00 hrs

The Lok Sabha reassembled at Fourteen of the Clock.

(Dr. (Prof.) Kirit Premjibhai Solanki in the Chair)

... *(Interruptions)*

At this stage, Sushri Mahua Moitra, Shrimati Kanimozhi Karunanidhi, Shri Ravneet Singh and some other hon. Members came and stood on the floor near the Table.

... *(Interruptions)*

[Translation]

HON. CHAIRPERSON: Hon. Members, some notices of Adjournment Motion have been received on certain matters. On. Speaker has not given permission for any notice of adjournment motion.

... *(Interruptions)*

14.01 hrs

PAPERS LAID ON THE TABLE

HON. CHAIRPERSON: Now the papers will be laid on the Table of the House.

Item nos. two and three - Shri Arjun Ram Meghwal ji.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL): Hon. Chairman Sir, on behalf of Shri Bhupender Yadav, I lay the following papers on the Table: —

- 1 1 A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2019-2020.
2. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No LT 4366/17/21]

- 3 A copy of the Notification No. N-12/13/1/2019-P&D (Hindi and English versions) published in Gazette of India dated 6th April, 2021, amending the Atal Insured Persons Welfare Scheme under sub-section (4) of Section 97 of the Employees State Insurance Act, 1948.

[Placed in Library, See No LT 4367/17/21]

[English]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY
AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE**

(SHRI ARJUN RAM MEGHWAL): Hon. Chairman Sir, on behalf of Shri Rameswar Teli Ji, I lay the following papers on the Table: —

1 A copy of the Petroleum (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.196(E) in Gazette of India dated 17th March, 2021 under sub-section (4) of Section 29 of the Petroleum Act, 1934.

[Placed in Library, See No LT 4368/17/21]

2 A copy each of the following Notifications (Hindi and English versions) under Section 3 of the Essential Commodities Act, 1955: -

(i) The Motor Spirit and High-Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) (Amendment) Order, 2021 published in Notification No. G.S.R.203(E) in Gazette of India dated 23rd March, 2021.

(ii) The Solvent, Raffinate and Slop (Acquisition, Sale, Storage and Prevention of Use in Automobiles Amendment Order, 2021 published in Notification No. G.S.R.463(E) in Gazette of India dated 1st July, 2021.

(iii) S.O.2133 (E) published in Gazette of India dated 2nd June, 2018, directing that the Oil Companies shall sell Ethanol Blended Petrol with percentage of ethanol up to 20 per cent as per the Bureau of Indian Standards specifications in all States and Union Territories.

[Placed in Library, See No LT 4369/17/21]

...(Interruptions)

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to lay on the Table a copy of Notification No 38/2021-Customs (Hindi and English versions) dated 26th July, 2021 , together with an explanatory memorandum making certain amendments in Notification No 50/2017-Cus dated 30.06 .2017 so as to (a) reduce the BCD from 10% to Nil on Lentils (Masur) [HS 071340 00] originated in or exported from countries other than USA and (b) to reduce the BCD from 30% to 20% on Lentils (Masur) [HS 071340 00] originated in or exported from USA and Notification No 11/2021-Cus dated 01.02.2021 so as to reduce the AIDC on all Lentils (Masur) [HS 071340 00] from present rate of 20% TO 10% under Section 159 of the Customs Act, 1962. The above amendments will be effective from 27.07.2021.

[Placed in Library, See No LT 4370/17/21]

...(Interruptions)

14.03 hrs

**STANDING COMMITTEE ON TRANSPORT, TOURISM AND
CULTURE 294th Report**

SHRI ANTO ANTONY (PATHANAMTHITTA): Sir, I beg to lay on the Table the Two Hundred Ninety-fourth Report (Hindi and English versions) on 'Development and Conservation of Museums and Archaeological Sites - Challenges and Opportunities' of the Standing Committee on Transport, Tourism and Culture.

... (Interruptions)

14.03 ½ hrs

**INSOLVENCY AND BANKRUPTCY CODE (AMENDMENT) BILL,
2021***

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to move for leave to introduce a Bill further to amend the Insolvency and Bankruptcy Code, 2016.

[Translation]

HON. CHAIRMAN: The motion was moved:

"That leave be granted to introduce a Bill further to amend the Insolvency and Bankruptcy Code, 2016."

.. *(Interruptions)*

HON. CHAIRMAN: Shri Manish Tewari ji.

... *(Interruptions)*

[English]

SHRI MANISH TEWARI (ANANDPUR SAHIB): Sir, the House is not in order. ...

(Interruptions)

[Translation]

HON. CHAIRMAN: Shri Adhir Ranjan Chowdhury ji.

... *(Interruptions)*

HON. CHAIRMAN: Shri Saugata Ray ji.

... *(Interruptions)*

HON. CHAIRPERSON: The question is:

"That leave be granted to introduce a Bill further to amend the Insolvency and
Bankruptcy Code, 2016."

The motion was adopted.

... *(Interruptions)*

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, I introduce the Bill.

... *(Interruptions)*

14.04hrs

STATEMENT BY MINISTER

Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021*

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Insolvency and Bankruptcy Code (Amendment) Ordinance, 2021 (No 3 of 2021).

[Translation]

HON. CHAIRPERSON: Members, the House is for discussion. The House is for discussion. I urge you to sit in your respective seats and let us discuss.

... (Interruptions)

HON. CHAIRPERSON: The House stands adjourned till 2.45 P.M. today.

(14.04 ½ hrs)

*The Lok Sabha then adjourned till Forty-Five Minutes
past Fourteen of the Clock.*

* Laid on the Table and also Placed in Library, See No LT 4365/17/21

14.45 hrs

*The Lok Sabha reassembled at Forty-Five Minutes
past Fourteen of the Clock.*

(Shrimati Rama Devi in the Chair)

... (Interruptions)

(14.45½ hrs)

*At this stage S/Shri Gurjeet Singh Aujla, Gaurav Gogai, Sushri Mahua Moitra and
some other hon. Members came and stood on the floor near the Table.*

... (Interruptions)

HON. CHAIRPERSON: Please you people listen to us and sit in your seats.

... (Interruptions)

HON. CHAIRPERSON: It doesn't look good. You are learned people. We should work in the interest of the public.

... (Interruptions)

HON. CHAIRPERSON: I would request you all to please sit down.

... (Interruptions)

HON. CHAIRPERSON: How long do we keep adjourning the proceedings of the House? What is it all for? What is the benefit of this? There will be no good out of it.

... (Interruptions)

HON. CHAIRPERSON: Will you be happy if the proceeding of the House is repeatedly adjourned? Shall we do the same?

... (Interruptions)

HON. CHAIRPERSON: If you all are listening to me, then please keep it in mind.

... *(Interruptions)*

HON. CHAIRPERSON: I request that you all go to your respective seats.

... *(Interruptions)*

HON. CHAIRPERSON: The House will have to be adjourned again. What will be the benefit of that?

... *(Interruptions)*

HON. CHAIRPERSON: You please discuss.

... *(Interruptions)*

HON. CHAIRPERSON: Listen brothers, what are you here for? We are here to work for the people, right?

... *(Interruptions)*

HON. CHAIRPERSON: What good will it bring? It will not bring any good for anyone.

... *(Interruptions)*

HON. CHAIRPERSON: Please go from here.

... *(Interruptions)*

HON. CHAIRPERSON: In view of your wish, the House stands adjourned till 3:00 pm.

14.48 hrs

The Lok Sabha then adjourned till Fifteen of the Clock.

15.00 hrs

The Lok Sabha reassembled at Fifteen of the Clock.

(Shrimati Rama Devi in the Chair)

... (Interruptions)

(15.00 ½ hrs)

At this stage, Shri Gurjeet Singh Aujla, Shrimati Harsimrat Kaur Badal, Sushri Mahua Moitra and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

15.01 hrs

MATTERS UNDER RULE 377*

[Translation]

HON. CHAIRPERSON Hon. Members, the matters under Rule 377 may be laid on the Table of the House.

...(Interruptions)

(i) Need to issue caste certificate to people belonging to 'Dhangar' caste

SHRI RANJEETSINHA HINDURAO NAIK NIMBALKAR (MADHA):

Actually, the issue of Dhangar reservation is that on serial number 36 of the list of Scheduled Tribes of Maharashtra, it is written as 'Dhangad', whereas no caste or tribe named "Dhangad" is in existence in Maharashtra.

For the same reason, the "Mana" and "Gowari" society in Maharashtra have got justice by the court. The names "Gondmana" and "Gondgowari" were recorded in the list of Scheduled Tribes of Maharashtra, while no such tribes with these names existed in Maharashtra. The courts have considered "Gowari" as a tribe instead of "Gondgowari" and "Mana" instead of "Gondamana" and have ordered to give them tribal certificates. Similar is the case with the Dhangar tribe. The state government has admitted itself before the Mumbai court that "Dhangad" did not exist.

Therefore, I request that people belong to "Dhangar" caste should be given Scheduled Caste certificates, instead of "Dhangad".

* Treated as laid on the Table.

**(ii) Regarding construction of a road bridge over Dulung river,
West Bengal**

[English]

SHRI KUNAR HEMBRAM (JHARGRAM): My Lok Sabha Constituency Jhargram district in West Bengal has a river Dulung on the SH 5. There is a slope at Chilkigarh on the river Dulung. Every year during the rainy sessions the river get overflowed and the Jhargram Chilkigarh main road is cut-off. The road is important for the habitants of Jamboni block. There is only PHC and a Higher Secondary School at Chilkigarh. During the monsoon patients and the students face acute problem. On the other side of the river the Kanak Durga Temple is situated where numerous people come every day for perfoming Puja.

In view of such situation, there is an urgent need to construct a road bridge over the Dulung river.

(iii) Need to create a new 'Vindhya-Bundelkhand' State

[Translation]

SHRI R. K. SINGH PATEL (BANDA): I want to draw the attention of the Government that there has been a demand for long time for making a new state by merging the districts situated in the Vindhya mountains, but previous governments had neglected this region. The region is full of adequate economic resources but still extremely backward.

In the proposed state of Bundelkhand, there are Yamunapar area of Prayagraj district and Mirzapur, Sonbhadra, Chitrakoot, Banda, Mahoba, Hamirpur, Jhansi, Jalaun, Lalitpur of Uttar Pradesh and Rewa-Satna, Chhatarpur, Sagar, Panna, Tikamgarh, Damoh, Vidisha, Datia, Bhind, etc. of Madhya Pradesh. All these districts can be merged into the state of Bundelkhand. Its capital could be the worship place of Lord Shri Ramchandra Ji, Chitrakoot, where Lord Ramchandra Ji did "Tapasya" for 12 years. The same worship place can be made its capital and a new state can be formed, whose boundaries would be the same as that of Raja Chhatrasal' kingdom as in "it yamuna ut narvada, it chambal ut taus, Chhatrasal se ladan ko nahin kahu me dhaus". That area should be made the state of Vindhya Bundelkhand.

Therefore, I urge the Government to take necessary action for the formation of Vindhya-Bundelkhand state.

**(iv) Regarding inclusion of Kalaburagi City Corporation under
PMJVK**

[English]

DR. UMESH G. JADAV (GULBARGA): Kalaburagi City population is 533,587 according to 2011 Census. Whereas the current population is more than 6.5 lakh out of which 39% of the population belongs to Minority which is around 2.6 lakh in the city itself. Guidelines for the implementation of PMJVK for Minority Concentration District for enabling focussed attention of government programmes and scheme on these districts are having a population of 25% and above. Whereas Kalaburagi is having well above set criteria i.e, around 39%. The projects to be taken up under PMJVK would be related to creation of infrastructure mainly in the sectors of education, health and skill development, besides innovative schemes for improving the socio-economic and living conditions of minority communities and other communities living in the catchment area.

Therefore, my humble request to Hon'ble Minister is to include the Kalaburagi City Corporation under PMJVK as Minority Concentration Area.

(v)Need to undertake survey of historical temples, monasteries and forts in Sitapur and Lakhimpur Kheri districts and bring them under culture department

[Translation]

SHRI RAJESH VERMA (SITAPUR): I would like to draw the attention of the Government to many ancient temples, monasteries, historical forts and many ancient minarets of the district Lakhimpur-Kheeri located in and around my parliamentary constituency Sitapur. General public does not know about these places. The general public is also interested to learn about these ancient temples, monasteries, historical forts and many types of ancient minarets.

In such a situation, I request the Government to conduct an archaeological survey of these ancient temples, monasteries, historical forts and many types of ancient minarets of these two districts in public interest and give instructions to connect them with the Department of Culture.

Thank you.

**(vi) Need to review the current status of families eligible for
Pradhan Mantri Awas Yojana**

SHRI DILIP SAIKIYA (MANGALDOI): I would like to bring your attention towards the ambitious Pradhan Mantri Awas Yojana of our Hon. Prime Minister. Our Hon. Prime Minister understood the sufferings of the deprived, exploited and backward sections of our society and launched this great scheme to give houses to all such people, due to which today the poor is getting full benefit of this scheme in the country. The eligibility for this scheme is being assessed on the basis of 2011 Census and on the basis of this assessment, the condition of people who needed a house or those who needed financial assistance to build a house at that time has changed. As I am from the State of Assam and according to the 2011 Census, the people who did not have a roof or a wall have the same in their house today. It must have been possible by the hard work of those people in such a long interval. And because of this, today the benefit of this scheme is being given on the basis of the same census, which is probably injustice to the people eligible today.

Therefore, I request the hon. Minister to make some changes before the benefits are provided, as per the present situation of the eligible persons should be taken into account. The scheme must benefit the eligible persons completely. This will reflect Antyodaya.

(vii) Regarding construction of road from Akbarpur (Rohtas district) to Aghaura (Kaimur district), Bihar

SHRI CHHEDI PASWAN (SASARAM): There is not a single road to commute from Akbarpur (Rohtas) to Adhaura (Kaimur) in my parliamentary constituency Sasaram (Bihar). This is a tribal dominated area. Construction of roads is very important to speed up the development in these backward and remote areas of Bihar. The process of road construction from Akbarpur (Rohtas) to Adhaura (Kaimur) has been in progress for long, but due to the restrictions of 'Wildlife Sanctuary' the construction work has been disrupted. This has caused a large population of poor, backward and tribals of the region deprive of the light of development.

Therefore, I request that an order should be issued to the concerned Ministry through the House for the construction of the said road on priority basis, so that the people of backward and remote areas of Rohtas and Kaimur district along with other areas can get the facility of transportation.

(viii) Need to constitute a Board for creation of small states

KUNWAR PUSHPENDRA SINGH CHANDEL (HAMIRPUR): At the time of Independence, there were large states in the country which were formed by the British Government with a view to upholding the colonial power. But after independence, many small states were formed which also made considerable economic progress and further strengthened their cultural identity. An example of such state is Gujarat, which was carved out from then Bombay province. It has not only progressed economically, but culturally also by making its presence felt even beyond our national boundaries. Similarly, states like Uttar Pradesh, Madhya Pradesh, Himachal, Goa, Uttarakhand, Jharkhand, Andhra Pradesh, Telangana etc. were formed after independence and statistics show that after the formation of these states, they have also made a lot of progress.

But the demand for new states is still going on in the country and there have been mass agitations from time to time for this purpose. In the demands of forming new states, there is a demand to form the Bundelkhand state also. The demand for the state of Bundelkhand is there even before our independence. For this, the Bundelkhand Province Formation Conference was held in Tikamgarh in February 1943 and after that there has been a continuous demand for a separate Bundelkhand State.

Development is the main reason for the demand of a separate state called Bundelkhand. Bundelkhand region has been economically backward as compared to other regions due to historical reasons during the British period and after independence Bundelkhand region was divided into two states. Bundelkhand is probably the only region of the country which was divided into two states. Due to the overall effect of all these factors, even after attaining independence, this region could not develop at the pace as it should have been. Apart from this, where other states were formed on different basis and they not only made economic progress

but also preserved and promoted their culture successfully, Bundelkhand not only lagged behind economically but also maintaining its cultural identity with great difficulty. Along with it the language spoken here "Bundeli" could not even make it to the Eighth Schedule of the Constitution.

Therefore, in view of the spectacular performance of the all-round development of the small states created after independence, it is very important to consider new possibilities for Bundelkhand for the economic development and preservation of culture and upliftment of Bundelkhand and for meeting the demand of the people in view of the public sentiments regarding Bundelkhand. For this, I demand from the government that a Small State Formation Board should be constituted to look for the possibilities and creation of new smaller states.

(ix) Regarding merger of services of North East Express (train No 12505/12506) and Sainik Express (train no 14021/14022)

SHRI SUMEDHANAND SARASWATI (SIKAR): Train No. 12505/12506 (North East Express Train) runs from Kamakhya and reaches Anand Vihar, New Delhi at 8 p.m. Train No 14021/14022 (Sainik Express Train) leaves Sarai Rohilla, New Delhi at 10.20 pm to Jaipur (Rajasthan). If these two trains are merged, then the soldiers and traders of Shekhawati and people working in Purvanchal will be able to travel and Purvanchal and Kamakhya will be directly connected to Shekhawati Zone. By merging these trains, Indian migrants from West Bengal, Uttar Pradesh along with Haryana and Rajasthan will be able to avail their services.

Therefore, I request the Railway Minister to merge train number 12505/12506 (North Express) train and train number 14021/14022 (Sainik Express), so that Purvachal area can directly connect to Shekhawati Zone (Rajasthan).

(x) Need to establish a Women's College in Deoria district, Uttar Pradesh

SHRI RAVINDER KUSHAWAHA (SALEMPUR): My parliamentary constituency Salempur is a major city in eastern Uttar Pradesh adjacent to Bihar. There is a need for a women's college in my parliamentary constituency. Sir, girl students from my area have to go to Gorakhpur, Varanasi and Delhi due to non-availability of a women's college, which is causing financial burden on their family members. If a college is established with central assistance in my parliamentary constituency Bagha Bazar, then the girl students here as well as girl students from neighbouring Bihar will get higher education in the vicinity of their house and the dream of our Prime Minister "Beti Padhao, Beti Bachao" will also be realised.

Therefore, I urge upon the Hon. Minister of Education to set up a women's college in my area Bagha Bazar block Baghmara tehsil Bhatpar Rani district Deoria with central assistance.

**(xi) Regarding alleged shoddy construction of NH-99 road in
Misrikh Parliamentary Constituency, Uttar Pradesh**

SHRI ASHOK KUMAR RAWAT (MISRIKH): The construction work of Bilhaur-Chaubepurasivarajpur-Kannauj (National Highway No.- 99) is underway in my Parliamentary Constituency Misrikh (UP). During rainy days, the working entity constructing this road near Shivrajpur is allegedly misusing the central funds by using substandard construction material, bypassing the standards prescribed for the construction material.

I request the Government to stop the construction work of the said road immediately in the rainy days and take necessary steps to ensure that the quality of the construction material is checked by the Central Technical Committee and the departmental action is taken against the guilty engineers.

(xii) Need to formulate a plan to prevent annual flood and land erosion in Malda district of West Bengal

SHRI KHAGEN MURMU (MALDAHA NORTH): I would like to draw your attention towards flood and erosion in my Parliamentary Constituency Malda North- West Bengal.

Much of West Bengal's Malda district is situated on the banks of river Ganga and Phulhar. Due to the floods and erosion every year, villages like Mahananda Tola, Bhilai Mari, Kahla, Devipur, North, South, Bhakuria village etc. have to face great damage during floods and erosion. Mahananda Tola and Bhilai Mari village are just 1.50 metres away from the river Ganga and the villages which have submerged in the river are: Janjali Tola, Kuli Diara, Hussainpur, Cheena Bazar, Durgaram Tola, Chaudhary Pada, Anup Nagar, etc.

I would like to request the Government to solve this problem by making a permanent action plan to prevent erosion caused by the Ganga and Phulhar rivers and so far, those who have been affected by erosion should be rehabilitated and employment should be provided to them. At the same time, compensation should be provided to them after evaluating the damage caused by erosion.

(xiii) Regarding NH-45C from Vikravandi to Thanjavur

[English]

SHRI S. RAMALINGAM (MAYILADUTHURAI): National Highway Road No 45C from Vikravandi to Thanjavur started in December 2018. The work package 1 and package 2 from Sethiyathoppu to Thanjavur is very slow. I want to know the action plan to expedite the construction work.

**(xiv) Regarding setting up of public sector health institutions in
Andhra Pradesh**

DR. BEESETTI VENKATA SATYAVATHI (ANAKAPALLE): Following bifurcation of Andhra Pradesh, absence of Tier-1 cities in the state resulted in no scope for private healthcare sector to offer super speciality healthcare services in the State and this is only possible through setting up of public sector institutions.

**(xv) Regarding Judicial Commission on Pegasus spyware
snooping**

PROF. SOUGATA RAY (DUM DUM): Pegasus Spyware, an Israeli spy agency snooped the phones of senior opposition leaders, above 40 journalists belonging to various print and visual media groups, officers of CBI and even Union Ministers. The government has not given the details of the snooping, whether it happened on behalf of government or the government had knowledge of it. The country feels the snooping of opposition leader's phones are an attempt to destabilize the elected state governments and to suppress the dissent voices against the government. Day by day new revelations are coming out and a large number of reputed personalities are under snooping. The Union Home Minister must take the responsibility of this illegal and anti-democratic act. I urge upon the government to appoint a Judicial Commission under a sitting Supreme Court Judge to find out the facts on the Pegasus Spyware snooping.

**(xvi) Regarding privatization of Mazagaon Dock Shipbuilders
Limited**

SHRI ARVIND SAWANT (MUMBAI SOUTH): Mazagaon Dock is one of the best Ship Building Companies of India and has proved its outstanding ability on precision, timeline, sometimes even before scheduled time delivery of the destroyers, submarines, warships since its inception. It has been appreciated on many occasions and awarded the best ship building company. But of late, Govt has taken the decision to privatise this company by disinvestment. I strongly express concern for this decision, as it is the shipbuilding company of pride for India.

What is required, is to grant them the business of Shipbuilding by the Govt. Recently Govt. has announced the decision to build submarines for the Naval Wing. I demand that this important work should be allotted to Mazagaon Dock Shipbuilders Ltd, which has time and again proved its outstanding Ship Building Capacity. I request to save and strengthen the company and its outstanding skilled and dedicated employees, please.

**(xvii) Need to construct a ring road connecting NH-27 to NH 531
in Gopalganj Parliamentary Constituency, Bihar**

[Translation]

Dr. ALOK KUMAR SUMAN (GOPALGANJ): My parliamentary constituency Gopalganj city is suffering from a severe problem of traffic jam every day. This problem is becoming quite acute in Gopalganj city. One of the major reasons for this jam is the passage of trucks and heavy vehicles from NH-27 to Siwan from Araar More of the city. Due to the trucks and heavy vehicles passing from Araar More to Yave Road Gopalgaj, this problem of traffic jam on the roads of the city becoming severe day by day. People coming from far-flung areas have to face a lot of problems and air pollution is also increasing significantly in the city just because of this traffic jam. Sometimes ambulances and vehicles with essential commodities are stuck in this jam for hours. A ring road should be constructed from the south west side starting from NH 27 on the outskirts of Arar village of Gopalganj to NH 531 passing Jagmalwa and on the north and east side starting from NH 27 on the outskirts of Hajipur and Sareya get connected with NH 27 via NH 531.

I urge the hon. Minister of Road Transport and Highways to construct a ring road that connects NH -27 to NH -531. It should be started from Danapur river on NH 27 to Chaurav, so that NH -27 and NH -531 could be connected directly.

**(xviii) Need to release sugarcane arrears to farmers of Amroha
Parliamentary Constituency, Uttar Pradesh**

KUNWAR DANISH ALI (AMROHA): Sugar mills of my parliamentary constituency Amroha owe about Rs. 600 crore to sugarcane farmers, of which Rs. 300 crore is due to Simbhaoli Sugar Mill alone. Simbhaoli sugar mill has been in the default category for the last so many years. The farmers of this area are suffering due to non-payment of their dues. It is noteworthy that a strike was called out in front of the Simbhaoli Sugar Mills in 1997. At that time, the mill management allegedly used the local administration to harass the farmers and open fire on them, in which many innocent farmers were killed. If the situation is not addressed in time, farmers can again take to the streets for their rights. The Government should take such defaulter sugar mills under its control and appoint an administrator for them. The arrears of farmers should be released at the earliest and instructions should be issued to sugar mills to pay interest on the arrears of sugarcane farmers, so that farmers can repay their loans.

امروہمیر < پالیماں نطق پیر مین صاحب، محترم: (امروہ) دانشعلی کنور
روئہ بقایا، جسمینا کیا ہکرور 600 کتا کسانونکا جینملونیر تقریباً
روئہج - سمبھولنجینملکنسالونسکرور 300 ملیر سمبھولچینی

کرگروپسعمقامانتظامیرکاناجائز استعمالمگانتظامیرنکتہت
جانچلوائین، جسمینکئبقصورکسانوکنسانو کا آتینز نکیا، کولیان

(xix) Regarding establishment of an Airport in Nagapattinam

[English]

SHRI M. SELVARAJ (NAGAPATTINAM): Nagapattinam is an old city, has long beach area and is famous for its rich history and culture. The town also attracts several pilgrims who come to offer their prayers in the temples located here. Many Govt. agency's offices are located here viz. Fishery Development Department, Port, Naval, Income Tax and University. This city is one of the hubs of tourists in Tamil Nadu. Presently, no airport is available in Nagapattinam. There is a huge potential for air travel passenger as many central Govt. agencies viz. ONGC, Navy and Income Tax offices are located here.

If airport is available here, the officials of these agencies and general public can utilize the air services so that they can accomplish their work easily, quickly and comfortably.

Hence, I request Union Minister of Civil Aviation to consider and take positive steps for establishing an airport in Nagapattinam at the earliest.

15.02 hrs

FACTORING REGULATION (AMENDMENT) BILL, 2020

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to move:

"That the Bill to amend the Factoring Regulation Act, 2011, be taken into consideration."

[Translation]

HON. CHAIRPERSON: The motion was moved:

"That the Bill to amend the Factoring Regulation Act, 2011, be taken into consideration.""

...(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS; MINISTER OF COAL

AND MINISTER OF MINES (SHRI PRALHAD JOSHI): I appeal; five days of

Monsoon Session have already been passed. five days have gone to waste. I again

appeal to all of you to please participate in the discussion....*(Interruptions)* We are

also discussing this very important bill This is a major bill, a very important bill, so I

request that you all please participate in the discussion. ...*(Interruptions)* Whatever

topic you have, we are ready to take it to BAC and discuss. But, whatever is

discussed in BAC, time is allotted for that *(Interruptions)* This is an important Bill....

(Interruptions) This House is for discussion and legislation. The basic duty of the

Parliament is to consider and pass bills. This is a Legislative Business, so I request

you to please participate in the discussion.... *(Interruptions)* I would appeal to you to kindly participate in the discussion on the bill. You have been doing the same for five days. This House is run by the money of the people and you are wasting it. Therefore, I request you to please participate in the discussion. ...*(Interruptions)*
[English]

SHRIMATI NIRMALA SITHARAMAN: Madam, the Factoring Regulation Act of 2011 was enacted in 2011 because MSMEs were struggling to have their payments done in time. In order to address the delay which MSMEs were suffering, because of which liquidity problems were arising, it was necessary to pass the Bill on Factoring Regulation. That is how the Factoring Regulation Act came into being....
 (Interruptions)

The primary considerations for the Factoring Regulation Bill to be passed in 2011 - that was the intent - were that the liquidity for small scale industries through factoring process can be enabled, a provision for registration of factor which can do business in factoring can be made, and also the assignment of receivables to factors is regulated.

Now, we are trying to come up with some amendments to the Bill. These amendments are the direct result of the recommendations of the U.K. Sinha Committee. The U.K. Sinha Committee had gone into the difficulties post the Factoring Bill becoming an Act; when the Act was implemented, there were certain difficulties which the U.K. Sinha Committee had looked into. Based on their recommendations, this Amendment Bill is being brought in. ... (Interruptions)

Hon. Members may know that I had introduced the Bill on 14th September, 2020 and on 24th September, 2020, the Bill was sent to the Standing Committee. The Standing Committee's recommendations had come on 3rd February, 2021. All the recommendations of the Standing Committee have been accepted by the Government. One recommendation is a legislative recommendation. The other eight are all non-legislative amendments which the Standing Committee has

desired. ... *(Interruptions)*

Therefore, what we are coming up now is to accept the Standing Committee's recommendations. There are three Amendments to the existing Act and one of them is the insertion of Section 19(1)(A). This, in short, will capture all that we are trying to do. The TReDS platform -- through which the MSMEs got to be getting some discounts -- is also taken on-board. Therefore, this is a very important Bill, which, if passed with amendments as suggested by the Standing Committee, will benefit the MSMEs and since, the MSMEs will be benefitted, I appeal to the whole House to consider and pass these three amendments including the one insertion. Thank you, Madam. ... *(Interruptions)*

[Translation]

HON. CHAIRPERSON: Please listen carefully to us.

... *(Interruptions)*

HON. CHAIRPERSON: If you had participated in the discussion, you would also have been benefited. If we do not discuss, the Bill will have to be passed in its original form without any discussion. You all are requested to listen to us carefully.

... *(Interruptions)*

HON. CHAIRPERSON: If you are the elected representatives of the people, then partake in the discussion.

... *(Interruptions)*

HON. CHAIRPERSON: Please go to your seats.

... *(Interruptions)*

HON. CHAIRPERSON: My question is that:

"That the Bill to amend the Factoring Regulation Act, 2011, be taken into consideration."

The motion is adopted.

... *(Interruptions)*

HON. CHAIRPERSON: Now the House will consider the Bill clause wise.

...*(Interruptions)*

Clause 2

Amendment of Section 2

HON. CHAIRPERSON: Shri N.K. Premachandran...

... *(Interruptions)*

HON. CHAIRPERSON: My question is that:

"That clause 2 stand part of the bill."

The motion is adopted.

Clause 2 was added to the Bill.

Clauses 3 to 6 were added to the Bill.

Clause 1

Short title and Commencement

Amendment made:

Page 1, line 3, -

for "2020"

substitute "2021".

(2)

(Shrimati Nirmala Sitharaman)

HON. CHAIRPERSON: My question is that:

"That clause 1, as amended, stand part of the Bill."

The motion is adopted.

Clause 1, as amended, stands part of the Bill.

... *(Interruptions)*

Enacting Formula

Amendment made:

Page " 1", line " 1,

for "Seventy-first"

substitute "Seventy-second".

(1)

(Shrimati Nirmala Sitharaman)

HON. CHAIRPERSON: My question is that:

"That the Enacting Formula, as amended, stand part of the Bill."

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

Title of the Bill was added to the Bill.

SHRIMATI NIRMALA SITHARAMAN: Madam, I beg to move:

"That the Bill, as amended, be passed."

HON. CHAIRPERSON: The question is:

That the Bill, as amended, be passed."

The motion was adopted.

15.13 hrs

**NATIONAL INSTITUTES OF FOOD TECHNOLOGY,
ENTREPRENEURSHIP
AND MANAGEMENT BILL, 2021,**

As Passed by Rajya Sabha

HON. CHAIRPERSON: Item No. - 9.

**THE MINISTER OF FOOD PROCESSING INDUSTRY (SHRI PASHUPATI
KUMAR PARAS):** Madam Chairperson, I beg to move:

"that the Bill to declare certain institutions of Food Technology, Entrepreneurship and Management to be the institutions of national importance and to provide for instructions and research in food technology, entrepreneurship and management and for the advancement of learning and dissemination of knowledge in such branches and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

HON. CHAIRPERSON: The question is:

"that the Bill to declare certain institutions of Food Technology, Entrepreneurship and Management to be the institutions of national importance and to provide for instructions and research in food technology, entrepreneurship and management and for the advancement of learning and dissemination of knowledge in such branches and for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

The motion is adopted.

HON. CHAIRPERSON: Now the House will consider the Bill clause wise.

... *(Interruptions)*

HON. CHAIRPERSON: The question is:

"That Clauses 2 to 4 stand part of the Bill."

The motion is adopted.

Clause 2 to 4 were added to the Bill.

Clause 5

Effect of incorporation of Institutes

HON. CHAIRPERSON: Shri N.K. Premachandran ji.

... *(Interruptions)*

HON. CHAIRPERSON: Shri Kodikunnil Suresh Ji.

... *(Interruptions)*

HON. CHAIRPERSON The question is:

"That clause 5 stand part of the bill."

The motion was adopted.

Clause 5 were added to the Bill.

Clause 6

Powers and functions of Institutes

HON. CHAIRPERSON: Shri N.K. Premachandran ji...

... *(Interruptions)*

HON. CHAIRPERSON: Shri Kodikunnil Suresh ji...

... *(Interruptions)*

HON. CHAIRPERSON: The question is:

"That clause 6 to stand part of the Bill. "

The motion is adopted.

Clause 6 was added to the Bill.

Clause 7

Institutes to be open to all races, road and classes

HON. CHAIRPERSON: Shri N.K. Premachandran ji.

... *(Interruptions)*

HON. CHAIRPERSON: Shri Kodikunnil Suresh ji.

... *(Interruptions)*

HON. CHAIRPERSON: The question is:

"That clause 7 to stand part of the Bill. "

The motion was adopted.

Clause 7 was added to the Bill.

Clause 8 to 10 were added to the Bill.

Clause 11

Board of Governors

HON. CHAIRPERSON Shri N.K. Premachandran ji...

... *(Interruptions)*

HON. CHAIRPERSON: The question is:

"That clause 11 to stand part of the Bill. "

The motion was adopted.

Clause 11 was added to the Bill.

Clause 12

Powers and functions of Board

HON. CHAIRPERSON Shri N.K. Premachandran ji.

... *(Interruptions)*

HON. CHAIRPERSON: Shri Kodikunnil Suresh ji.

... *(Interruptions)*

HON. CHAIRPERSON: The question is:

"That clause 12 to stand part of the Bill. "

The motion was adopted.

Clause 12 was added to the Bill.

Clause 13 was added to the Bill.

Clause 14

Filling of Casual Vacancy

HON. CHAIRPERSON Shri N.K. Premachandran ji.

... *(Interruptions)*

HON. CHAIRPERSON: Shri Kodikunnil Suresh ji.

... *(Interruptions)*

HON. CHAIRPERSON: The question is:

"That clause 14 to stand part of the Bill. "

The motion is adopted.

Clause 14 was added to the Bill.

Clause 15 to 41 were added to the Bill.

The Schedule

HON. CHAIRPERSON Shri N.K. Premachandran ji.

... *(Interruptions)*

HON. CHAIRPERSON: Shri Kodikunnil Suresh ji.

... *(Interruptions)*

HON. CHAIRPERSON: Shri Thomas Chazhikadan.

... *(Interruptions)*

HON. CHAIRPERSON: The question is:

"That the Schedule be part of the Bill."

The motion was adopted.

The Schedule was added to the Bill.

Clause " 1

Short title and commencement

HON. CHAIRPERSON: Shri Kodikunnil Suresh ji...

... (Interruptions)

HON. CHAIRPERSON: The question is:

"That clause 1 to stand part of the Bill. "

The motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula and the long title of the Bill stands part of the Bill.

SHRI PASHUPATI KUMAR PARAS: Madam Chairperson, I beg to move:

"That the bill be passed."

HON. CHAIRPERSON: The question is:

"That the bill be passed."

The motion was adopted.

... (Interruptions)

HON. CHAIRPERSON: What are you doing?

... *(Interruptions)*

HON. CHAIRPERSON: Hon. Minister, you tell them to go to their respective seats.

... *(Interruptions)*

HON. CHAIRPERSON: What is all this?

... *(Interruptions)*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE

(SHRI ARJUN RAM MEGHWAL): Hon. Chairperson is right. You should go to your seats. ...*(Interruptions)* You should participate in the discussion. This is what the hon. Chairperson is requesting. Shri Pralhad Joshi ji has requested and we are also requesting that all of you should go to your seats and participate in the discussion. The Government is ready for discussion....*(Interruptions)*

HON. CHAIRPERSON: Will you not obey? Should we adjourn?

...*(Interruptions)*

HON. CHAIRPERSON: The House is adjourned till 11 A.M. on Tuesday, 27th July, 2021.

15.21 hrs

The Lok Sabha then adjourned till Eleven of the
Clock on Tuesday, July 27, 2021/Sravana 5, 1943 (Saka)

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